

CI- 27/09

2.6.09 (5)

P. 1,

Heard Shri S.V. Sane, learned counsel for applicant.

C.P. No. 27/09,
filed for order
on 02/06/2009

Issue notice to the respondents to show cause as to why contempt of court proceedings should not be initiated against them, returnable within four weeks.

R

List this case on 13.7.09.

for Dy. Regn

~~NOTED~~
ON 3/7

~~(Sudhakar Mishra)~~
K (A)

~~(Justice S. B. Bage)~~
M(V)